

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:629
ANSWERED ON:27.02.2013
DISPOSAL OF RTI CASES
Vijayan Shri A.K.S.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether despite the average disposal of RTI cases being close to 3000 in the previous year, there is a backlog of nearly 15,000 cases;
- (b) if so, the way by which the judicial procedures are ensuring minimal backlogs;
- (c) whether the Government intends to increase the number of Commissioners in this regard; and
- (d) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a): Yes, Madam.

(b): With a view to maximize early disposal of appeals/complaints, Central Information Commission has fixed a benchmark and, accordingly, every Information Commissioner is trying to dispose approximately 3200 appeals/complaints in a year.

(c) & (d): As per Section 12(2) of the RTI Act, 2005 the Central Information Commission shall consist of the Chief Information Commissioner; and such number of Central Information Commissioners, not exceeding ten, as may be deemed necessary. The Supreme Court in its judgement in WP(C) 210/2012 in the matter of Namit Sharma Vs Union of India gave certain directions on the issue of qualification, setting up of benches etc. for appointment of Information Commissioners. Government of India has filed a review petition in the Supreme Court on this judgment.